

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

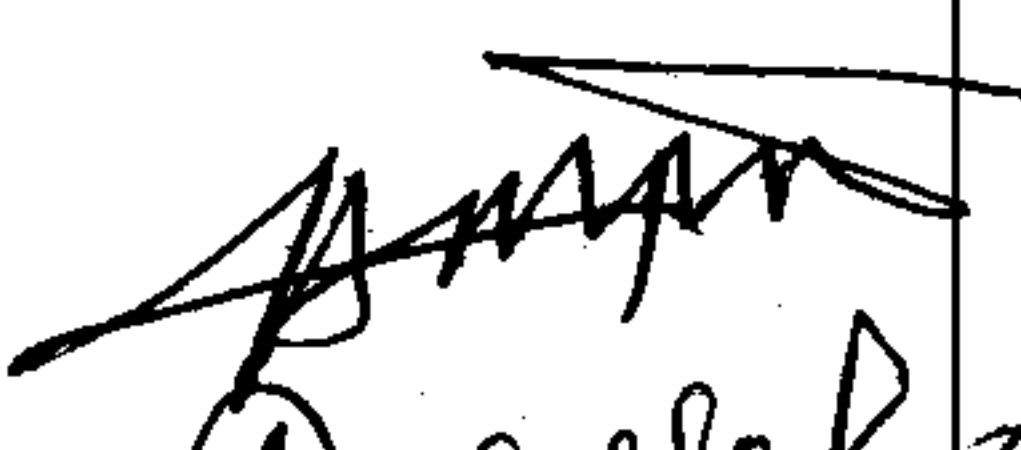
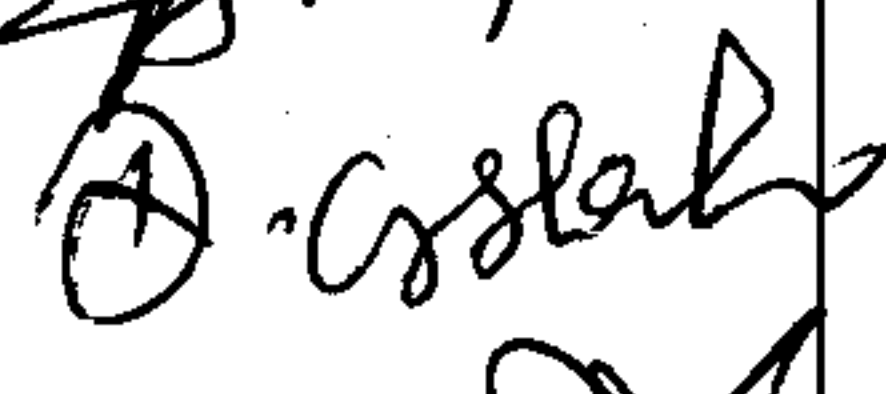
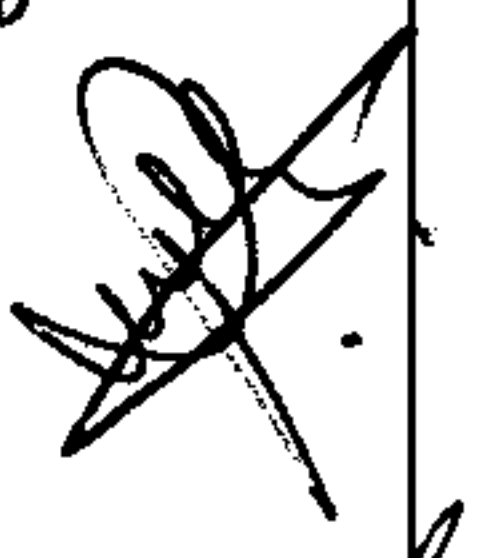
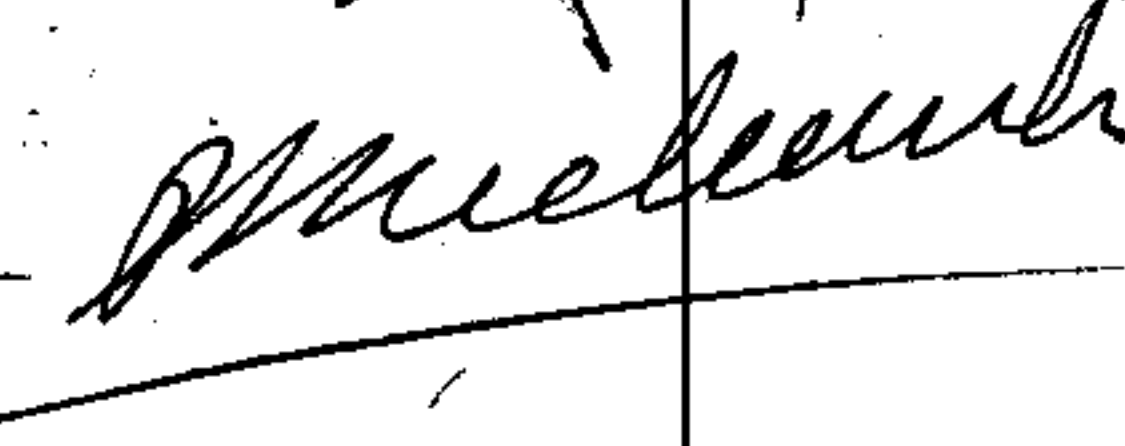
**Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Veil Insurance Services Pvt. Ltd.  
V/s.  
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHAH HARMISH K.	Advocate	Resp. 2 & 3	
2.	Dhruvesh Shah		Resp. 6	
3.	PARITOSH CALLA	ADVOCATE	APPLICANTS.	
4.	PAVAN S. GODIAWALA for SATYEN ISRANI	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Paritosh Calla present for Applicant. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Petitioner. Learned Advocate Mr. Harmish Shah present for Respondents No.2 and 3. Mr. Dhruvesh Shah present for Respondent No.6.

Resolution of the Board of Directors of Veil Insurance Services Pvt. Ltd., Traub Automatics Pvt. Ltd, Lisa Finvest Pvt. Ltd. filed.

Representative of Respondent No.6 reported no objection.

Order Reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**